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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

...
New Delhi, the 5th October, 1978.

NOTIFICATION
INCOME TAX

No.2536(F.No.404/158/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri R.R. HEMRAJANI being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the dated Shri R.R. HEMRAJANI takes over charge as Tax Recovery Officer.

Sd/-
(H.VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVT. OF INDIA.

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